

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 9543 of 2014

Hardeep Kaur & ors

... Appellants

V/s

Harbans & ors

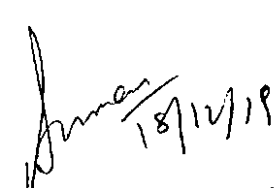
..... Respondents

Resp.No.3- Bhai Balaji Apex, Kushak Bandargah,
Dhandari kalan, Ludhiana,
Through its Proprietor
(owner of truck bearing No. HR-38-F-2726)

Resp.No.6- Paramjit Singh, S/o Sh. Joginder Singh,
C/o Sargam Cold Store Pvt. Ltd,
Dhanaula, District Sangrur (Punjab)
(owner of vehicle bearing No. HR-19-D-4333)

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against them/him to appear in this Court on **06.07.2020(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 18th
December' 2019.


Superintendent (Judl.),
For Registrar (Judicial)

